

In the High Court of Judicature, Bombay.

Fri day, the 10th day of February 1865.

SPECIAL APPEAL No. 950 OF 1864

Mohomed Jaffer wulud Abdool
Gunné Firferay of the Putnagiri } Appellant
Division of the Konkan District
(Original Defendant.)

versus

Khunderav Bhugwant of the } Respondent
Putnagiri Division of the Kon-
kan District
(Original Plaintiff.)

Rs. 27-8-6.

The claim in the Original Suit was to recover possession of an ancestral plot.

In Appeal No. 423 of 1864 the Sen^r Assis^t Judge
of the District of the Konkan at the del.^{sta}. Putnagiri conferred
the Decree of the Juff. of Dapodie who had awarded the claim.

A Special Appeal was preferred in the High Court on the grounds that (1) a substantial error in law in the investigation of the case has been made which has produced error in the decision of the case upon its merits in that

that the District judge was in error in holding
extract from the Survey register as conclusive
proof of the Plaintiff's title and that (2) the
claim is barred by a previous action.

The Court conforms the decree of the
District Judge.

Costs on Special Appellant.

Philip Lock Forbes,

Att. by Tucker,

MEMORANDUM OF COSTS incurred in Special Appeal No. 950

of 186 *A* against the decision of the *S^r Asst. Judge* of the District of *the Konkun* and disposed of on the *10th February 1865* by *confirming the same with costs.*

BY THE APPELLANT—

IN THE DISTRICT.

In the <i>Mousiff's Court (including the S^r)</i>	<i>4. 52.</i>				
In the <i>S^r Asst. Judge's Court</i>	<i>3. 12. 5</i>				
				<i>8. 1. 7</i>	

IN THIS COURT.

Stamp for Memorandum of Special Appeal	<i>2</i>	<i>"</i>	<i>"</i>		
Stamps for copies of Decree and Judgment	<i>2.</i>	<i>8</i>	<i>"</i>		
Stamp for Vukalutnama	<i>2.</i>	<i>"</i>	<i>"</i>		
Stamp of an application to enter the name of the Appellant's heir	<i>0</i>	<i>0</i>	<i>0</i>		
Batta for Process and Postage	<i>1</i>	<i>1</i>	<i>"</i>		
Sectioner's Fee	<i>1.</i>	<i>9.</i>	<i>0</i>		
Vukeel's Fee	<i>"</i>	<i>13.</i>	<i>2.</i>		
				<i>9. 15. 8</i>	

BY THE RESPONDENT—

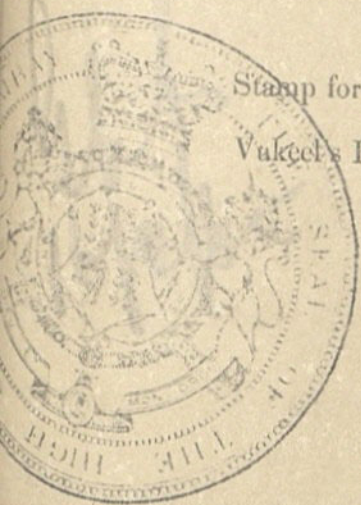
Rupees.... *181 3.*

IN THE DISTRICT.

In the <i>Mousiff's Court</i>	<i>9. 23</i>				
In the <i>S^r Asst. Judge's Court</i>	<i>1. 53</i>				
				<i>10. 7. 4</i>	

IN THIS COURT.

Stamp for Vukalutnama	<i>2.</i>	<i>"</i>	<i>"</i>		
Vukeel's Fee	<i>"</i>	<i>13.</i>	<i>3</i>		
				<i>2 13 3</i>	
					<i>13. 4. 6</i>



J. J. J.
W. J. J.
 The 10 day of February 1865. Registrar